

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2893/2016

This the 26th day of August 2016

Hon'ble Shri P.K. Basu, Member (A)

Sh. Pawan Kumar Sharma
S/o Late Ram Kishan,
R/o A-16, NDMC Quarters
Palika Kunj, New Delhi.

(By Advocate: Mr. A.K. Tripathi)

..Applicant

Versus

The NDMC,
Through its Secretary
Palika Kendra, Sansad Marg,
New Delhi -110001

...Respondent

O R D E R (ORAL)

Heard the learned counsel.

2. The applicant's father had expired on 12.08.2011. As per rules, the applicant, his son, was allowed to continue in his quarter up to 12.08.2013. There is an eviction proceeding going on under the PP Act. The applicant has moved this application for allotment of his father's quarter in his name.
2. In my considered view, once a proceeding is going on under the PP Act, the Tribunal cannot interfere into matter. Neither the applicant placed before me any rule or regulation which gives him the right to retain his father's quarter.
3. In view of above, this OA is dismissed in limine. No costs.

(P.K. Basu)
Member (A)

/vb/